

BEFORE T.N. TIWARI, ADDI. SECRETARY & FIRST APPELLATE AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS  
Room No. 409, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001  
\*\*\*\*\*

Appeal No.21(1013)2014-IC

Dated: 15.06.2015

IN THE MATTER OF:

Shri Sita Ram Sahu,  
Book Binding House,  
Village & Post Shahpura,  
District Begu Sarai,  
Bihar-848204.

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

Respondent

ORDER

15.06.2015

The Appellant-Applicant filed an RTI application dated 07.08.2014 seeking information on certain points and the Respondent-CPIO, vide, his letter dated 03.11.2014 furnished the information sought by the Appellant-Applicant. Aggrieved by the information supplied late by the Respondent-CPIO beyond the prescribed period of 30 days, he preferred the present appeal dated 19.09.2014 which was put up to me with report/comments of CPIO on 10.12.2014, whereas Appellant-Applicant has already been furnished the information sought for, vide, Respondent-CPIO's letter dated 03.11.2014..

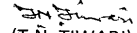
2. I have gone through the Appeal Memo and the report on delay/comments of CPIO as well as perused records available on file and thereafter, I am of the opinion that the information sought by the Appellant-Applicant was delayed while collecting and compiling information from three different Sections. In the instant case, CPIO ought to have followed up more appropriately with Admn.I and Admn.II Sections and also informed/furnished within time i) whatever information was available with him; and ii) side by side, informed Appellant-Applicant the expected delay in furnishing remaining part of the reply with reasons.

3. CPIO is hereby directed to call for the reasons for delay from Admn.I and Admn.II Sections along with others, if any, for causing delay in replying to the Appellant-Applicant with a view to remain more careful in future. CPIO is also directed to suitably express his regrets for the delay caused to the Appellant-Applicant.


4. Appeal disposed off.

5. Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 is the 2<sup>nd</sup> Appellate Authority.

Received today  
on 15/6/2015  
6/6/2015  
Copy to:

  
(T.N. TIWARI)

Additional Secretary & Appellate Authority

- 1) Shri Sita Ram Sahu, Book Binding House, Vill & Post. Shahpura, Distt. Begu Sarai, Bihar-848204.  
(By Speed Post)
- 2)  Shri K Ginkhan Thang, CPIO, D/o Legal Affairs, 'A' Wing Shastri Bhavan, New Delhi.  
Shri PR Ramanathan, SO, Impl. Cell, D/o Legal Affairs, Shastri Bhavan, New Delhi.